

[Shri K. D. Malaviya]

tion, I will also specifically refer to this question.

Mr. Speaker: Very well.

Shri Hem Barua: The news is from Shillong, from the special correspondent of the *Statesman*. All the terms of the agreement are given in detail, the utilisation of the 50 crore credit....

Shri K. D. Malaviya: All this is known to hon. Members if they will kindly recollect what I have said in the past.

Shri Hem Barua: The thing is this, There was secrecy about letting us know the terms and conditions....

Mr. Speaker: Order, order. This will stand over till tomorrow. Let the hon. Minister state what he wants to state to the House. Then, I will allow an opportunity if necessary to the Members. There is also a Privilege Motion tabled by Shri Hem Barua. I am really surprised at one or two things. I will reserve that to tomorrow. What appears in the *Statesman* is this. I do not know whether the code of conduct that has to be observed by newspapers will extend to revealing in the newspapers what this House has reserved. The hon. Minister has said that there are certain delicate questions in the terms of the agreement which if disclosed will prejudice us and therefore he wanted to reserve it for himself, to keep it confidential even from the House. Then, the matter was raised that it must be disclosed to the House. Then, he agreed to show it to me. He came to me. I talked to him.

If, even when the House cannot be taken into confidence with respect to certain matters, a correspondent of a newspaper from Shillong—this is an important newspaper—should take it and expose everything, I do not know where we are, whether we are safe at

all. I do not know whether this is not a question of abusing democracy and our own privileges. I would like to go into this matter in detail. It is open to us as guardians of the rights of the country as a whole to ask the Minister to lay it before us or not. When the House is good enough to accept the statement of the hon. Minister and leave it to me to decide whether it ought to be disclosed to this House or not, unilaterally he goes on further to say—and he exults over this—

“The terms of the contract, which the Minister for Oil, Mr. K. D. Malaviya, refused to disclose to Parliament, contain the following crucial points:....”

I am really surprised at this. We need not function at all. This newspaper and the correspondent may function. I will reserve this Privilege Motion till tomorrow. We will proceed to the next item. I do not know where we are.

Shri Vasudevan Nair (Thiruvella): It is a scoop for the newspaper.

Mr. Speaker: Wonderful.

12.27 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE INDIAN
OIL CO., LTD.

The Minister of Mines and Oil (Shri K. D. Malaviya): I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the Indian Oil Company Limited, Bombay, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Com-

pay. [Placed in Library. See No. LT-3599/62].

NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to relay on the Table:—

(i) a copy of each of the following Notifications making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—

(a) G. S. R. No. 1066 dated the 2nd September, 1961.

(b) G. S. R. No. 1091 dated the 9th September, 1961.

(c) G. S. R. No. 1233 dated the 7th October, 1961. [Placed in Library. See No. LT-3366/61].

(ii) a copy of each of the following Notifications making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—

(a) G. S. R. No. 1244 dated the 14th October, 1961.

(b) G. S. R. No. 1246 dated the 14th October, 1961. [Placed in Library. See No. LT-3367/61].

(iii) a copy each of the following Rules, under sub-section (2) of section 3 of the All India Services Act, 1951:

(a) The All India Services (Travelling Allowances) Amendment Rules, 1961 published in Notification No. G. S. R. 1125 dated the 16th September, 1961. [Placed in Library. See No. LT-3368/61].

(b) The Indian Civil Service Provident Fund Amendment Rules, 1961 published in Notification No. GSR. 1274 dated the 21st October, 1961. [Placed in Library. See No. LT-3369/61].

(iv) a copy each of the following Notifications making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943, under sub-section (2) of section 3 of the All India Services Act, 1951:—

(a) GSR No. 1275 dated the 21st October, 1961.

(b) GSR No. 1276 dated the 21st October, 1961. [Placed in Library. See No. LT-3370/61].

NOTIFICATIONS UNDER THE COPYRIGHT ACT.

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): I beg to lay on the Table a copy each of the following Notifications under section 43 of the Copyright Act, 1957, making certain further amendments to the International Copyright Order, 1958:—

(i) S. O. No. 3039-A dated the 23rd December, 1961.

(ii) S. O. No. 1 dated the 1st January, 1962.

(iii) S. O. No. 144 dated the 12th January, 1962.

(iv) S. O. No. 671 dated the 1st March, 1962.

(v) S. O. No. 723 dated the 11th March, 1962.

(vi) S. O. No. 724 dated the 12th March, 1962. [Placed in Library. See No. LT-3600/62].